

Annexure -4

Name of the Corporate Debtor: Privilege Industries Limited

Date of Commencement of CIRP: 15th February 2023 (Order received on 20th February 2023)

List of Creditors as on 29th January 2024

List of Unsecured financial creditors (other than financial creditors belonging to any class of creditors)

S. No	Details of Claimant		Details of Claim received		Details of Claim admitted						Amount of Contingent claim	Amount of any mutual Department Government dues, that may be set-off	Amount under verification	Amount rejected	Remarks
	Ref No.	Name of Claimant	Date of claim submission	Amount claimed	Amount admitted	Nature of Claim	Amount covered by Security interest	Amount covered by Guarantee	Whether Related Party?	% of voting share in CoC, if applicable					
1	FC-3	Unity Small Finance Bank Limited	03-Mar-23	1,42,10,78,941	1,42,10,78,941	Unsecured Financial Creditor	-	-	No	20.40%	-	-	-	-	Refer Notes below
		Total		1,42,10,78,941	1,42,10,78,941		-	-		20.40%	-	-	-	-	

Notes

1. The claim filed by Unity Small Finance Bank Ltd has been re-verified and admitted on the strength of the documents available on records with Corporate Debtor and as submitted by Unity Small Finance Bank Limited in accordance with directions of Hon'ble NCLT in IA No. 3592 of 2023 in CP No. 1330 of 2020 vide its order dated 8th January 2024.
2. Basis documents available with the Corporate Debtor and documents as submitted by Unity Small Finance Bank Limited along with their claim form and further communications, Unity Small Finance Bank Ltd has not provided Certificate of Registration of charge in accordance with provisions of Sections 77 & 78 of the Companies Act, 2013 for the Security Interest on the assets of the Corporate Debtor.
3. The requirement of Certificate of Registration of charge in accordance with provisions of Sections 77 & 78 of the Companies Act, 2013 is essential to establish Security Interest on the assets of a company as per the judicial precedents of Hon'ble SC in Kerala State Financial Enterprises Ltd vs Official Liquidator High Court of Kerala considered in ((2006) 10 SCC 709) and Hon'ble NCLAT in India Bulls Housing Finance Ltd vs Sameer Kumar Bhattacharya and ANR (2019).
4. Basis the statutory provisions and abovementioned judgements, the claim of Unity Small Finance Bank Ltd has been revised to Unsecured Financial Creditor claim.

5. Unity Small Finance Bank Limited has residential mortgage of non-agriculture land village Dewanman, Taluka Vasai Dist - Palghar admeasuring 61,980 sq. mtrs standing in the name of Mr. Rakesh Kumar Wadhwan (third party assets).